



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No. 338/2019**

**in**

**O.A. No.4327/2018**

**This the 6<sup>th</sup> day of November, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Ms. Aradhana Johri, Member (A)**

Ms. Roopali R. Mathur,  
Aged – 43 years,  
D/o Sh. Rabindra Kishor Mathur,  
R/o Flat No. 5, 2<sup>nd</sup> Floor,  
Ravi Apartment, Plot No. 420/1,  
Dunetha Road, Nani Daman,  
Daman- 396220.

...petitioner

(By Advocate: Mr. Surinder Kumar Gupta)

Versus

Sh. V. K. Das,  
Director,  
Directorate of Medical & Health Service,  
Community Health Centre,  
Union Territory of Daman & Diu,  
Moti Daman, Daman – 396220.

...respondent

(By Advocate: Ms. Anupama Bansal)



## **ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy, Chairman :-**

This contempt petition is filed by Respondent No. 4 in OA No. 4327/2018, complaining that the directions issued therein were not complied with.

2. We heard Mr. Surinder Kumar Gupta, learned counsel for the petitioner and Ms. Anupama Bansal, learned counsel for the respondents.

3. The OA was filed by one Ms. Lovelina Domingos. Her grievance was that on account of the fact that the various steps taken by respondent No. 1, 2 and 3 in the OA vis-à-vis respondent No. 4, the issue relating to her appointment was not being decided. The OA was disposed of by directing that it shall be open to the respondent No. 1 & 3, to appoint 4<sup>th</sup> respondent against the vacancy that arose on account of voluntary retirement of Dr. Himadri Howlader and in such an event the 4<sup>th</sup> respondent i.e. the applicant herein, shall be junior to the applicant in the OA.

4. We passed an order on 29.10.2020 and in compliance with the same, Mr. V. K. Das, the respondent herein appeared. It is stated that due to election code, the order of appointment to the



applicant herein i.e. Ms. Roopali R. Mathur could not be issued and that it will be issued on 13.11.2020.

5. We record the statement and close the contempt case.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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